

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the first day of September 2000.

CORAM :- Hon'ble Mr. S. Biswas, Member-A

Original Application No. 821 of 2000.

Km. Sonam dubey, aged about 9 years,  
adopted daughter of late Anant Ram Dube  
R/o 104, Mohalla Panna Lal, Jhansi.  
Minor through Sita Ram Dubey natural father  
and guardian of the minor Km. Sonam Dubey.

..... Applicant.

Counsel for the applicant:- Sri M.P. Gupta.

V E R S U S

1. Union of India through the General  
Manager, Central Railway, C.S.T. Mumbai.
2. The Divisional Railway Manager,  
Central Railway, Divisional office Compound  
Jhansi, (U.P.)

..... Respondents.

Counsel for the respondents :-

O R D E R (oral)

(By Hon'ble Mr. S. Biswas, Member-A)

Applicant has moved this original  
application with the following requests :-

(3)

The applicant is a adopted daughter of the late Anant Ram Dubey who expired on 14 06.99 but prior to that he had submitted representation on 01.05.98 and 04.05.98 before respondent No.2 for consideration of acceptance of the adoption ~~date~~ and granted necessary pension and ~~consequential~~ <sup>SM</sup> benefits.

2. Heard Sri M.P. Gupta, learned counsel for the applicant. He prays that end of justice shall be <sup>met by</sup> ~~that~~ <sup>SM</sup> respondent No. 2 before whom representation dt. 01.05.98 and 04.05.98 of the deceased employee and ~~present~~ <sup>is directed to</sup> father of the applicant are pending <sup>is directed to</sup> ~~is disposed of~~ <sup>the same</sup> within a specific time.

3. The submission of the counsel for the applicant has been considered <sup>and is found reasonable</sup> and O.A. is disposed of with the following direction :-

"The respondent No.2 before whom Anant Ram Dubey, deceased employee submitted his representation dt.01.05.98 and 04.05.98 and also representation dated 06.08.99 by Sita Ram Dubey, father of the applicant were made, shall disposed of with a reasoned order within 8 weeks from the date of receipt of a copy of this order."

4. No order as to costs.

A copy of this order may be given to counsel for the applicant.

S. B. Singh  
Member (A)

/Anand/